

Central Administrative Tribunal, Lucknow Bench, Lucknow

Original Application No. 68/2009

This the 3rd day of March, 2009

Hon'ble Mr. M. Kanthaiah, Member (J)

Ritu Bajpai, aged about 38 years,
Daughter of Sri K.K. Bajpai,
Resident of D/120-A, Avas Vikas Colony,
Rajajipuram, Lucknow.

Applicant.

By Advocate Sri D. Awasthi.

Versus

1. Union of India, through the Director General (Personal) of Directorate General NCC, Ministry of Defenc, West Block No. III, R.K. Puram, New Delhi.
2. Deputy Director General, New Delhi.
3. Commanding Officer (Col.), 28, U.P. Girls B.N.N.C.C., B.H.U., Varnasi (U.P.)

Respondents.

By Advocate Sri S.P. Singh for Dr. Neelam Shukla.

Order (Oral)

By Hon'ble Mr. M. Kanthaiah, Member (J)

Heard counsel for the parties.

2. It is the case of the applicant that after his premature retirement, he made claim for release of gratuity, but the same was rejected and against which he filed appeal dated 14.9.2007, which is still pending. When the appeal is still pending, giving any direction and allowing the claim of the applicant is not at all maintainable at this stage.

3. In view of the above circumstances, O.A. is disposed of with a direction to the appellate authority to dispose of the pending appeal dated 14.9.2007 (Annexure 1) within a period of 3 months from the date of supply of copy of this order with a reasoned order as per rules. The applicant is directed to supply copy of appeal dated 14.9.2007 (Annexure -1) along with copy of this order to the appellate authority. No costs.


(M. Kanthaiah)

Member (J) 03-03-2009